

ITEM NO.17

COURT NO.2

SECTION IIB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
22901/2014

(Arising out of impugned final judgment and order dated 27/02/2013
in CRLAP No. 1106/2003 passed by the High Court Of Punjab &
Haryana At Chandigarh)

DAVINDER SINGH

Petitioner(s)

VERSUS

STATE OF PUNJAB

Respondent(s)

CRLMP. 22901/2014 (with c/delay in filing SLP)

Date : 05/01/2015 This application was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Bharat Bhushan, Adv.
Mr. Rakesh Kumar Yadav, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Subject to the appellant furnishing bail bonds
in a sum of Rs. 20,000/- with two sureties in the like
amount to the satisfaction of the trial Court, the
remainder of sentence awarded to the appellant shall
remain suspended and the appellant released from jail
unless required in connection with any other case.

(Shashi Sareen)
Court Master

(Veena Khara)
Court Master